



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA No. 665/2020

New Delhi, this the 6th day of March, 2020

**HON'BLE MRS. JUSTICE VIJAY LAKSHMI, MEMBER (J)
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)**

Sh. Ashutosh Gaur (Aged About 47 Years)
 S/o Sh. Daya Shanker Sharma
 R/o 353, Sanskrit Apartment
 Sector 28, Rohini, Delhi-42
 Working as UDC

... Applicant

(By Advocate: Sh. T. D. Yadav)

Versus

1. Union of India
 Secretary
 M/o Information & Broadcasting
 New Delhi
2. The Director General
 AIR, Broadcasting House,
 Sansad Marg, New Delhi
3. The Dy. Director General (E)
 AIR, Broadcasting House
 Parliament Street, New Delhi
4. Sh. Anil Kumar Khurana
 Sr. Administrative Officer
 Prasar Bharti
 India's Public Service
 Broadcaster AIR, Broadcasting House,
 Parliament House, New Delhi.

... Respondents

(By Advocate: Sh. Acharya Santosh Prasad Chaursiya for R-1
 Sh. S. M. Arif with Ms. Shabnam Perween for R-2-4)

ORDER (ORAL)



BY HON'BLE MRS. JUSTICE VIJAY LAKSHMI, MEMBER (J):

1. The applicant herein was initially appointed as LDC in the year 1995 and was posted at Staff Training Institute (STI) Kingsway, Delhi. He was promoted on 18.04.2017 and was posted as HPT at AIR Kingsway, Delhi. The applicant is aggrieved by his transfer to DCS DD(Mandi House) vide order dated 25.2.2020 and he has challenged the transfer order on the ground that during his service, he was promoted as UDC in the year 2017 and as per policy of transfer, the normal tenure on a post is four years. He has still not completed four years' tenure as UDC at Kingsway, Delhi but he has been transferred.
2. Matter has been heard at admission stage itself. Learned counsel Sh. T. D. Yadav represents the applicant and Sh. Acharya Santosh Prasad Chaurasiya and Sh. S. M. Arif represent the respondents.
3. It is noted that the applicant has been working at one place at one AIR Station known as Kingsway, Delhi for past 25 years. The transfer order has the effect of transferring him to another location situated at a distance of 8-10 kms within the city in Delhi itself. The Tribunal does not find any error or prejudice against the said applicant.
4. Accordingly, the OA being devoid of merit is dismissed at the admission stage itself. No costs.

(Pradeep Kumar)
Member (A)

(Justice Vijay Lakshmi)
Member (J)